

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH MUMBAI

ORIGINAL APPLICATION NO:895/2001

DATE OF DECISION: 4.9.2002

Smt. Bharati Gokhale Rustom Applicant.

Shri R.G. Walia Advocate for
Applicant.

Verses

Union of India and others Respondents.

Advocate for

CORAM
Hon'ble Shri S.L. Jain, Member (J)

(1) To be referred to the Reporter or not? No

(2) Whether it needs to be circulated to No other Benches of the Tribunal?

(3) Library. u/s

S.L. Jain
(S.L. Jain)
Member (J)

NS

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION NO:895/2001

WEDNESDAY the 4th day of September 2002.

CORAM: Hon'ble Shri S.L. Jain, Member (J)

Smt. Bharati Gokhale Rustom
Residing at A-19
Hyderabad Estate,
Nepeansea Road, Mumbai. Applicant

By Advocate Shri R.G. Walia.

v/s

1. Union of Idia through
The Secretary,
Ministry of Information
and Broadcasting,
Shastri Bhavan,
New Delhi.
2. The Director,
Mumbai Doordarshan Kendra,
Worli, Mumbai.
3. Dy. Controller of Accounts,
Pay & Accounts Officer,
Individual Revenue Leasure
Accounts, Indrapastha Estate,
New Delhi. Respondents.

ORDER (ORAL)

{Per S.L.Jain, Member(J)}

This is an application under Section 19 of the Administrative Tribunals Act 1985 for the direction to the respondents to pay the regular salary to the applicant with effect from 17.5.2000 with 18% interest thereon till actual payment is made.

2. The applicant has filed this OA on 12.12.2001. The learned counsel for the applicant states that after filing of the OA and after receipt of the notice by the respondents, the salary

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:2:

which was due for 17 months was paid. He has further stated that now only the question of interest remains to be decided.

3. The learned counsel for the applicant relied on written statement of the respondents in para 4. The relevant portion is extracted below:

"I say that no doubt that there was a delay which caused which was in fact regrettable and the defaulting officials have already been transferred from the said place. I say that all the dues have been paid, the details of which are to be Ann. 1 to 3 found in Annexure 1 to 3 annexed hereto."

4. On perusal of the same we find that salary which was due and was paid vide cheque No.229916 dated 22.1.2001.

5. It is a fit case where the applicant is entitled to interests on the amount which has fallen due every month at the rate of 12 % per annum till the date of actual payment i.e. 22.1.2002.

6. In the result the OA is allowed. The respondents are directed to pay interest on the salary which becomes due on 1st day of every month at the rate of 12% per annum till actual payment is made with cost amounting to Rs. 1000/-. This exercise be completed within a period of 3 months from the date of receipt of copy of order.

JLN/
(S.L.Jain)
Member(J)

NS